

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “SMC-1” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER

**ITA No.1813/Del/2020
Assessment Year : 2017-18**

DJB Infrastructure & Developers Pvt.Ltd., 205-206, Peach Tree Complex, Block-C, Sushant Lok-1, Gurgaon, Haryana-122002. PAN-AADCD8475E	vs	ITO, Ward-7(2), New Delhi.
APPELLANT		RESPONDENT
Appellant by	Sh. Rajeev Sabharwal, FCA	
Respondent by	None	
Date of Hearing	27.05.2021	
Date of Pronouncement	27.05.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2017-18 is directed against the order of learned CIT(A)-3, New Delhi dated 26.08.2020.

2. The Ld. Counsel for the assessee, vide its letter dated 14.04.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on
27th May, 2021.

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

Amit Kumar

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI